

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-III**

**ITEM No. 307**  
**91/252(ND)/2023**

**IN THE MATTER OF:**

M/s. Gandharva Holding Ltd. & Ors.  
Vs.  
ROC

.... Petitioner/Applicant  
.... Respondent

**Order under Section 252 of the Companies Act, 2013**

**Order delivered on 15.04.2024**

**CORAM:**

**SHRI BACHU VENKAT BALARAM DAS**  
**HON'BLE MEMBER (JUDICIAL)**

**SHRI ATUL CHATURVEDI**  
**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For IT Dept. : Mr. Gaurav Gupta SSC, Mr Puneett Singhal, Mr  
Shivendra Singh, JSC Mr. Shivender Singh, Mr. Namit  
Gupta Advs.

**ORDER**

Ld. Counsel appears for the Appellant.

Ld. Counsel appearing for the RoC seeks further time for filing the report. One week further time granted as a last and final opportunity. One week time also granted to the Income Tax Department for filing his reply.

We make it clear that no further time will be granted on the next date of hearing and the matter will be decided on merits.

List the matter **on 10.06.2024.**

-Sd-  
**(ATUL CHATURVEDI)**  
**MEMBER (TECHNICAL)**

-Sd-  
**(BACHU VENKAT BALARAM DAS)**  
**MEMBER (JUDICIAL)**